

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 3571 of 2020

Dr. Pradeep Prasad

... .. Petitioner

Versus

1. State of Jharkhand through its Secretary, Department of Health, Medical Education and Family Welfare, Government of Jharkhand
 2. The Principal Secretary, Department of Health, Medical Education and Family Welfare, Government of Jharkhand
 3. The Director, Rajendra Institute of Medical Sciences, Ranchi
 4. Scrutiny Committee, Rajendra Institute of Medical Sciences, Ranchi
- Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Ganesh Khanna, Advocate

For the Resp. Nos. 1 & 2 :- Mr. Mohan Dubey, A.C. to A.G.

For the Resp. Nos. 3 & 4 :- Dr. A.K. Singh, Advocate

05/05.04.2021 The present case is taken up through video conferencing.

A withdrawal slip has been filed on behalf of the petitioner for withdrawal of the present case on the ground that the present writ petition is a service matter, however inadvertently, the same has been filed under the nomenclature of W.P.(C).

Mr. Mohan Dubey, learned counsel appearing on behalf of the respondent nos. 1 and 2, as well as Dr. A.K.Singh, learned counsel appearing on behalf of the respondent nos. 3 and 4, jointly submit that the present writ petition is a service matter.

Considering the said fact, the petitioner is permitted to withdraw the present writ petition.

Accordingly, the writ petition is dismissed as withdrawn with liberty to the petitioner to file a fresh one under the nomenclature of W.P.(S).

(Rajesh Shankar, J.)